

ITEM NO.118

COURT NO.6

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 11326-11327/2025

THE STATE OF UTTAR PRADESH & ORS.

Appellant(s)

VERSUS

BHANU PRATAP SINGH

Respondent(s)

IA No. 284158/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 186858/2023 - EXEMPTION FROM FILING O.T.

Date : 11-08-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE SHEEL NAGU

For Appellant(s) : Mr. Tanmaya Agarwal, AOR
Mr. Divyanshu Sahay, Adv.
Mrs. Aditi Agarwal, Adv.
Mr. Udit Bhardwaj, Adv.

For Respondent(s) : Mr. Gopal Shankarnaraynan, Sr. Adv.
Mr. Pradeep Aggarwal, Adv.
Mr. Lal Pratap Singh, Adv.
Mr. Umesh Pratap Singh, Adv.
Mr. Arjun Aggarwal, AOR
Mr. Vishal Singh, Adv.
Mr. Aman Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Hearing of the civil appeals are adjourned for three weeks, as a last opportunity, to enable learned counsel appearing for the State of Uttar Pradesh to place before us the advertisement pursuant to which the respondent was selected and placed in the Select List alongwith Pratap Narayan Pandey and several others.

2. Since the order dated 28th September, 2022 passed by the department does not refer to the advertisement and the selection process, referred to

above, the State of Uttar Pradesh shall give clear reasons as to why the respondent is not entitled to the benefits under the impugned order of the High Court.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)